

ITEM NO.38

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5126/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in WC No. 59863/2015 passed by the High Court Of Judicature At Allahabad)

SUN TOWER RESIDENTS WELFARE ASSOCIATION

Petitioner(s)

VERSUS

GHAZIABAD DEVELOPMENT AUTHORITY &amp; ORS.

Respondent(s)

IA No. 42521/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 42519/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 17972/2022 (XI)

IA No. 144582/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 144580/2022 - EXEMPTION FROM FILING O.T.

IA No. 162757/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. S.k.pal, Adv.  
Mr. Sunil Kumar Sharma, AOR

For Respondent(s) Mr. Rajesh P., AOR

Ms. Preetika Dwivedi, AOR

Mr. Ravindra Kumar, Sr. Adv.

Ms. Tulika Mukherjee, AOR

Mr. Shwetank Singh, Adv.

Ms. Aastha Shrestha, Adv.

Ms. Ekta Bharati, Adv.

Ms. Ms. Ekta Bharati, Adv.

Mr. Ravi Prakash Mehrotra, Sr. Adv.

Mr. Pradeep Rai, Sr. Adv.

Mr. Aakash Sirohi, AOR  
Mr. Rudra Pratap, Adv.  
Mr. Indra Lal, Adv.  
Ms. Neema Singh, Adv.  
Mr. Apoorv Shrivastav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matters on 11<sup>th</sup> April, 2023.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR